

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI,
SIDDHA AND HOMOEOPATHY**

**LOK SABHA
STARRED QUESTION NO. 238
TO BE ANSWERED ON THE 17TH MARCH, 2017**

HOMOEOPATHY AND AYURVEDA BODIES

***238. SHRI ANANDRAO ADSUL:
SHRI SHRIRANG APPA BARNE:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) the details of Homoeopathy and Ayurveda Bodies in the country;
- (b) whether these bodies have outlived their utility and are unable to ensure imparting quality education in Homoeopathy and Ayurveda;
- (c) if so, the details thereof;
- (d) whether the Government is considering to scrap these Homoeopathy and Ayurveda Bodies and if so, the details thereof and the reasons therefor; and
- (e) the other steps being taken by the Government to streamline the country's medical system?

**ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) to (e): A statement is laid on the Table of the House

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 238* FOR 17TH MARCH, 2017**

- (a) There are two statutory regulatory bodies namely, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) set up as per the provision of Indian Medicine Central Council Act, 1970 and Homoeopathy Central Council Act, 1973 respectively by the Central Government. CCIM and CCH maintain the Central Registers of Indian Medicine and Homoeopathy respectively and regulate education and practice of AYUSH systems of medicine through its Regulations as given in Annexure.
- (b) to (e) With a view to streamline the country's AYUSH medical system, a Committee under the Chairmanship of Vice Chairman, NITI Aayog, Additional Principal Secretary to Prime Minister, Chief Executive Officer (CEO), NITI Aayog and Secretary, Ministry of AYUSH as members has been set up to examine the working of the regulatory bodies namely, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) and their governing legislations namely, Indian Medicine Central Council Act 1970 and Homoeopathy Central Council Act 1973 respectively, for suggesting suitable reforms.

A. Regulations pertaining to education and practice of Ayurveda, Siddha and Unani (ASU) systems of medicine:

1. **Regulations for new colleges, new courses & increase in seats:** To grant permission for establishment of new colleges, increase in admission capacity in any course of study/training and starting a higher or new course of study/training the new Regulations is made namely “The Establishment of New Medical College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College Regulations, 2003 read with amendment Regulations of 2013”.
2. **Regulations for existing ASU colleges:** To grant permission to existing ASU colleges the new Regulations is made namely “The Indian Medicine Central Council (Permission to Existing Medical Colleges) Regulations, 2006”.
3. **Other Undergraduate (UG)/Post Graduate (PG) ASU Regulations:** To control, regulate and maintain the uniform standards of quality education in Ayurveda, Siddha and Unani (ASU) Colleges and to produce adequate manpower, following Regulations and their amendments have been notified from time to time:
 - i. **PG Ayurveda Regulations:** “The Indian Medicine Central Council (Post Graduate Ayurveda Education) Regulations, 2016” made for nomenclature of PG degree in different specialties, duration of PG course, admission criteria, method of training, examination & assessment, qualification of teaching staff and minimum requirement for PG Ayurveda Colleges.
 - ii. **PG Unani Regulations:** “The Indian Medicine Central Council (Post-graduate Unani Medical Education) Regulations, 2016” made for nomenclature of PG degree in different specialties, duration of PG course, admission criteria, method of training, examination & assessment, qualification of teaching staff and minimum requirement for PG Unani Colleges.
 - iii. **PG Siddha Regulations:** “The Indian Medicine Central Council (Post-graduate Siddha Education) Regulations, 2016” made for nomenclature of PG degree in different specialties, duration of PG course, admission criteria, method of training, examination & assessment, qualification of teaching staff and minimum requirement for PG Siddha Colleges
 - iv. **Minimum Standard Requirements (MSR) for Ayurveda colleges:** The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Ayurveda Colleges and attached Hospitals) Regulations, 2016 for requirement of land, constructed area of college & hospital, admission capacity, requirement of hospital including beds, no. of patients in OPD/IPD, hospital staff, requirement of college including teaching/non-teaching staff, phase-wise specific requirement of new colleges, requirement of equipment/instruments, etc. for Ayurveda Colleges.
 - v. **Minimum Standard Requirements (MSR) for Siddha colleges:** The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Siddha Colleges and attached Hospitals) Regulations, 2016 for requirement of land, constructed area of college & hospital, admission capacity, requirement of hospital including beds, no. of patients in OPD/IPD, hospital staff, requirement of college including teaching/non-teaching staff, phase-wise specific requirement of new colleges, requirement of equipment/instruments, etc. for Siddha Colleges.
 - vi. **Minimum Standard Requirements (MSR) for Unani colleges:** The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Unani Colleges and attached Hospitals) Regulations, 2016 for requirement of land, constructed area of college & hospital, admission capacity, requirement of hospital including beds, no. of patients in OPD/IPD, hospital staff, requirement of college

including teaching/non-teaching staff, phase-wise specific requirement of new colleges, requirement of equipment/instruments, etc. for Unani Colleges.

- vii. **Minimum Standards of Education (MSE) for UG Ayurveda Colleges:** The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 for admission qualification, duration of course, nomenclature of UG degree, subjects for 4 professional examinations, procedure of internship, method of training, examination & assessment, qualification of teaching staff.
- viii. **Minimum Standards of Education (MSE) for UG Unani Colleges:** The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 for admission qualification, duration of course, nomenclature of UG degree, subjects for 4 professional examinations, procedure of internship, method of training, examination & assessment, qualification of teaching staff.
- ix. **Minimum Standards of Education (MSE) for UG Siddha Colleges:** The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 for admission qualification, duration of course, nomenclature of UG degree, subjects for 4 professional examinations, procedure of internship, method of training, examination & assessment, qualification of teaching staff.
- x. **PG diploma course in Ayurveda:** The Indian Medicine Central Council (Post-graduate Diploma Course) Regulations, 2010 and amendment in 2013 for specialties of PG diploma course, duration of PG diploma course, admission criteria, method of training, examination & assessment, procedure of permission, criteria for recognition, intake capacity and minimum requirement for conducting PG diploma course.
- xi. **PG diploma course in Siddha:** The Indian Medicine Central Council (Post-graduate Diploma Course in Siddha) Regulations, 2015 for specialties of PG diploma course, duration of PG diploma course, admission criteria, method of training, examination & assessment, procedure of permission, criteria for recognition, intake capacity and minimum requirement for conducting PG diploma course.
- xii. **PG diploma course in Unani:** The Indian Medicine Central Council (Post-graduate Diploma Course in Unani Medicine) Amendment Regulations, 2015 for specialties of PG diploma course, duration of PG diploma course, admission criteria, method of training, examination & assessment, procedure of permission, criteria for recognition, intake capacity and minimum requirement for conducting PG diploma course.

4. **Regulation of ASU Practice: Practitioners of Indian Medicine (Professional Conduct, Etiquette and Code of Ethics) (Amendment) Regulations, 1982.**

The regulations prescribe standards on professional Conduct, Etiquette and Code of Ethics for practitioners of Indian systems of medicine. The regulation specifies Practitioners Oath, character of practitioner, Duties of practitioners to their patients, consultation, profession, public and professional misconduct.

B. Regulations pertaining to education and practice of Homoeopathy system of medicine:

1. **Regulations for new colleges, new courses & increase in seats:** To grant permission for establishment of new colleges, increase in admission capacity in any course of study/training and starting a higher or new course of study/training the new Regulations made namely “The Establishment of New Medical College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College Regulations, 2011 read with amendment Regulations of 2016”.

2. **Degree Course of 5 ½ years duration (BHMS):**
Homoeopathy Central Council (Degree Course) Regulations, 1983, last amended in 2015. The regulation stipulates the syllabus and curriculum of Homoeopathy Degree Course.

3. **The Homoeopathy (Postgraduate Degree Course) Regulations, 1989, last amended in 2015.**

The regulation stipulates the syllabus and curriculum of Homoeopathy Post Graduate Degree Course. There are seven PG specialties, namely, Organon of Medicine, Homoeopathic Materia Medica, Repertory, Practice of Medicine, Homoeopathic Pharmacy, Pediatrics and Psychiatry.

4. **The Homoeopathy Central Council (Minimum Standards of Infrastructure for a Homoeopathic College & Attached Hospital) Regulations 2013:**

The HCC (Minimum Standards of Infrastructure for a Homoeopathic College & Attached Hospital) Regulations 2013 stipulates the requirements of staff, equipment and hospital functioning for the intake students in slabs of upto 60 and from 61 to 100.

5. **The Homoeopathy Central Council (Inspectors and Visitors) Regulations, 1982.**

The regulation stipulates the procedure for the Council for appointing inspectors/visitors and conducting systematic inspection and visitation of the Homoeopathic institutions for the proper implementation of the requirements of the Act.

6. **The Homoeopathy Central Council (Registration) Regulations, 1982, last amended in the year 2015.**

The regulations prescribe the process of maintaining the Central Register of Homoeopathy regarding inclusion of name, deletion of name and adding additional qualifications in the register.

7. **Practice of Homoeopathy: Homoeopathic Practitioners (Professional Conduct, Etiquette and Code of Ethics) (Amendment) Regulations, 1982, last amended in 2014.**

The regulations prescribe standards on professional Conduct, Etiquette and Code of Ethics for practitioners of Homoeopathy system of medicine. The regulation specifies Practitioners Oath, character of practitioner, duties of homoeopathic practitioners to their patients, consultation, profession, public and professional misconduct.